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# (TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI REVENUE DEPARTMENT 5-SHAM NATH MARG, DELHI-110054

No.F.1 (21)/Regn.Br./DivCom/2010/

11/20

10

Dated:

#### NOTIFICATION

No.F.1(21)/Regn.Br./DivCom/2010/ - In exercise of the powers conferred by subsection (3) of section 1 of the Court Fee (Delhi Amendment) Act, 2012 (Delhi Act 11 of 2012), the Lieutenant Governor of the National Capital Territory of Delhi, hereby, appoints the 1<sup>st</sup> August, 2012, as the date on which said Act shall come into force.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi

(NILA MOHANAN)
SPL. INSPECTOR GENERAL OF REVENUE-1

No.F.1 (21)/Regn.Br./DivCom/2010/ 20180 -92-

Dated: 311-111

Copy forwarded for information to:-

- 1. The Secretary (Home), Ministry of Home Affairs, Govt. of India, North Block, New Delhi-110001.
- 2. The Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002.
- 3. The Principal Secretary, GAD, Govt. of NCT of Delhi, Delhi Secretariat, LP.Estate, New Delhi-110002 with one spare copy for its publication in Delhi Gazette\_Part-IV (extraordinary) in today's date.

4. The Principal Secretary Finance, Govt. of NCT of Delhi, Delhi Secretariat, LP.Estate, New Delhi-110002.

JB (Antw)

AR (Rule) \$18/12

- The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi.
- 6. The Principal Secretary to the Chief Minister, Government of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Deini-110002.
- 7. The Secretary to Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002.
- 8. The Secretary to Minister of Finance, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002.
- 9. The Secretary to the Minister of Revenue, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Deini-110002.
- 10. The P.A. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old
- 11. The Additional Secretary (Law), Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002.
- 12. Guard File

(NILA MOHANAN) SPL. INSPECTOR GENERAL OF REVENUE-

## (TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(2)/LA-2012/ Consolaw/12 3

Dated 23 July, 2012

#### NOTIFICATION

No.F.14(?)/LA-2012/ @rsg\_law /123. The following Act of the Legislative Assembly of the Nauonal Capital Territory of Delhi received the assemt of the President of India on 4th July, 2012 and is hereby published for general information:

#### "THE COURT-FEES (DELHI AMENDMENT) ACT, 2012 (DELHI ACT 11 OF 2012)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 4<sup>th</sup> June, 2012)

[4<sup>th</sup> July, 2012]

An Act further to amend the Court-Fees Act, 1870 in its application to the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-third Year of the Republic of India as follows:-

- 1. Short title, extent and commencement. (1) This Act may be called the Court Fees (Delhi Amendment) Act, 2012.
  - (2) It extends to the whole of the National Capital Territory of Delhi.
  - (3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.
- 2. Amendment of section 26.- In the Court Fees Act, 1870 as in force in the National Capital Territory of Delhi (hereinafter referred to as "the principal Act"), section 25 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:-
  - "(2) For the purposes of sub-section (1), and section 25, "stamp" means any mark, seal or endorsement by any agency or person duly authorized by the Appropriate Government, and includes an adhesive or impressed stamp, for the purposes of court fee chargeable under this Act.

Explanation. "impressed stamp" includes impression by a franking machine or any other machine, or a unique number generated by estamping or similar software, as the Appropriate Government may, by notification in the official Gazette, specify."

3. Substitution of new Schedules for the Schedule I and the Schedule II - In the principal Act, for the Schedule I and the Schedule II, the following Schedules shall respectively be substituted, namely:

### "SCHEDULE! (AS APPLICABLE TO THE NATIONAL CAPITAL TERRITORY OF DELHI) AD VALOREM FEES

60

· G.

| •     |   | Number  | Proper fee   |  |  |
|-------|---|---|--|--|--|
| Ĩ     |   | Plaint, written statemen<br>pleading, a set off counterclaim  |  |  |  |
|       |   | memorandum of appea<br>(not otherwise provide<br>for under any of thes<br>Schedules of the Cour             | nl i) upto fifty thousand rupees;<br>d   | Two percentum on such amount or value or one thousand rupees whichever is more;  |  |
|       |   | Fees Act, 1870 (7 o<br>1870) or of cros<br>objection presented to an  | s twenty lakh rupees;  | Three percentum on such amount or value;   |  |
|       | * | Civil or Revenue Cour except those mentioned in section 8.  | t iii)above twenty lakh rupees;  | Four percentum on such amount or value.  |  |
|       |   |   | *,   |  |  |
| 2.    |   | Plaint in suit for possession under section 6 of the Specific Relief Act, 1963 (47 of 1963).                |  | A fee of one-half the amount prescribed in the foregoing scale (vide Article I).   |  |
|       |   |   |  |  |  |
| ·- J. |   | Complaint under section 138 of the Negotiable Instrument Act, 1881 (26                                      | I was the second of the second | Same as prescribed in the foregoing scale (vide Article 1) calculated in terms with value of   |  |
|       |   | of 1881).   |  | the instrument.  |  |
| 4.    |   | Suit for partition of immoveable joint property   | The state of the s | Ad-velorem as per Article 1 of this Schedule calculated in accordance with market value of the property subject to minimum court fee of one thousand rupees. |  |
|       |   | -   | *  |  |  |
| 5.    |   | Application for review of judgment, if presented on or after the ninetieth day from the date of the decree. |  | The fee leviable on the plaint or memorandum of appeal.  |  |
| Ġ.    |   | Application for review of judgment, if presented before the ninetieth day from the date of the              |  | One-half of the fee leviable on the plaint or memorandum of appeal.  |  |
| *     |   | decree.   |  |  |  |
|       |   |   |  |  |  |
| 7.    |   | Copy of translation of judgment or order not being, or having the force                                     | When such judgment or order is passed by any Civil Court other than a High Court, or by the  | For war 2.2  |  |
|       |   | of a decree.  | Presiding Officer of any Revenue<br>Court or Officer of any Revenue<br>Court or Office or by any other<br>Judicial Executive Authority.  | Fen rupees per page.   |  |
|       |   |   |  |  |  |

Copy of decree or order having the force of a Jecree.

When such judgment or order is Twenty rupees per page. passed by a High Court.

When such decree or order is made by any Civil Court other than a High Count or by any Revenue Court.

Ten rupees per page.

When such decree or order is made by a High Court.

Twenty rupees per page.

Copy of any documents liable to stamp duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the withdrawn. original provided such copy is not subject to any duty under the Indian Stamp Act. 1899.

(a) When the stamp duty chargeable on the original does not exceed one rupees.

One rupees.

(b) in any other case.

Ten rupees.

Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act. or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court of Office or from the office of any chief officer charged with executive administration of a division

For every three hundred and Ten rupees. sixty words or fraction of three bundred and sixty words.

Probate of a Will or Letters Administration with or without Will annexed.

11.

When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one lakh rupees. but does not exceed ten lakh rupees.

Two and one-half per centum on such amount or value.

When such amount or value exceeds ten lakh rupees, but does not exceed fifty lakh rupees.

Three and one quarter per centum on such amount or value.

When such amount or value exceeds lifty lakh rupees.

Four per centum on such amount or value.

Provided that when after the grant of a certificate under Part-X of the Indian Succession Act, 1925 (39 of 1925) or under the Regulation of the Bombay Code No.8 of 1827 in respect of any

property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the latter grant shall be reduced by the amount of the fee paid in respect of the former grant.

Certificate under Part-X of the Indian Succession Act, 1925 (39 of 1925)

1:2-

Two and one-half per centum on the amount or value of any debt or security specified in the certificate under section 374 of the Act, and four per centum on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act.

Note. – (1) The amount of a debt is its amount; including interest on the day on which the inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained.

(2) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act and where such a power has been so conferred, whether the power is for the receiving of interest or dividends on or for the negotiation or transfer of, the security of for both purposes, the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for, so for as such value can be ascertained.

When the amount or value of the subject-matter in dispute does not exceed fifty thousand rupees.

One hundred rupce:

When such amount or value exceeds lifty thousand rupees.

The fee leviable on a memorandum of appeal. "

Application to the High Court of Delhi for the exercise of its Jurisdiction under section 44 of the Punjab Courts Act. 1918 as extended to the National Capital Territory of Delhi or to the Court of the Lt. Governor of Delhi for the exercise of revisional jurisdiction under section 84 of the Punjab Tenancy Act, 1887 (16

of 1887).

13.

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### "SCHEDULE II (AS APPLICABLE TO THE NATIONAL CAPITAL TERRITORY OF DELHI)

#### FIXED FEES

Number

Proper fee

Application or petition

(a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings:

Or

when presented to any officer of fand fevenue by any person holding temporarily settled land under direct engagement with Government and when the subject-matter of the application or petition relates exclusively to such engagement;

OI.

when presented to any Municipal Commissioner under any Act, for the time being in force, for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement:

Or.

when presented to any Civil Court other than a principal Civil Court of original jurisdiction or to, any Court of Small Causes constituted under Act No.11 of 1865 or under Act No.16 of 1868, section 20, or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees:

Or

when presented to any Civil, Criminal or Revenue Court, or to any Board or, Executive Officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or Officer, or of any other document on record in such Court or Office.



Ten rupees

(b) When containing a complaint or charge of any offence other than an offence for which police officers may, under the Code of Criminal Procedure 1973 (2 of 1974), arrest without warrant, and presented to any Criminal Court;

, Or

Civil When presented to a Criminal or Revenue Court or to a Collector or any Revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act;

Or

Ten rupees. to deposit in Court revenue or rent;

Or

for determination by a Court of the amount of compensation to be paid by land-lord to his tenant.

- When presented to a Chief Commissioner or other Chief Controller, Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any Chief Officer charged with the executive administration of a Division and not otherwise provided for by this Act.
  - (d) when presented to the High Court -
  - under article 226 of the Constitution of India other than petition for habeaus corpus and petitions arising out of criminal proceedings:

(ii) Letters Patent Appeal under the Letter Patent charter;

One hundred rupees. (iii) under article 227 of the Constitution of India;

Two hundred fifty rupees. (iv) in all, other cases not specifically provided.

Application to any Civil Court that records may be called for from another Court.

When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.

Ten percentum in addition to the

Ten rupees.



One hundred rupees.

Plaint or memorandum of appeal in a suit to establish or disprove a One hundred twenty five rupees.

under Undertaking 4. section 49 of the Divorce Act. 1869 (4 of 1869).

right of occupancy.

One hundred twenty five rupees.

Memorandum of appeal :5, when the appeal is not from a decree or an order having the force of decree, and is presented.

(a) to any Civil Court other than a Ten rupees. High Court or to any Revenue Court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority.

(b) to the High Court or Chief Twenty rupees. Commissioner, or other Chief Controlling Executive or Revenue Authority.

petition Every application memorandum of appeal Special the under Marriage Act, 1954 (43 of 1954), or the Hindu Marriage Act, 1955 (25 or the of 1955) Dissolution of Muslim Marriage Act. 1939 (8 of 1939).

One hundred fifty rupees...

Plaint or memorandum of appeal in each of the following suits :-



(i) To alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court;

Two hundred rupees.

(ii) to alter or cancel any entry in a register of the names of proprietors of revenue paying estates:

Two hundred rupees.

obtain (iii) 10 declaratory decree where no consequential relief is prayed:

Two hundred rupees.

(iv) to set aside an adoption;

One hundred lifty rupees.

8.(a) Application under the Arbitration, and Conciliation Act, 1996 (26 of 1996)

(i) for appointment of Arbitrator under section When made before -

- i) a Civil Judge:
- ii) a District Judge;
- iii) the High Court:

(ii) for court assistance in taking evidence under section 27;

when made before -

- i) a Civil Judge;
- ii) a District Judge;
- iii) the High Court;

(iii) for seeking enforcement of an award under section 36;

when made before -

- i) a Civil Judge;
- ii) a District Judge;
- iii) the High Court;

(iv) for setting aside the arbitral award under section 34:

When made before -

- i) a Civil Judge;
- ii) a District Judge:
- iii) the High Court:

8.(b) Memorandum of appeal under section 37;

9. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908 (5 of 1908)

One hundred firty rupees.

Two hundred fifty rupees.

Five hundred rupees.

One thousand rupees.

Two hundred fifty rupees.

Five hundred rupees.

One thousand rupees.

One thousand rupees or one percentum of the amount awarded in the Award, whichever is more.

One thousand rupees or one percentum of the amount awarded, whichever is more.

One thousand rupees or one percentum of the amount awarded, whichever is more.

Or hundred fifty Rupees.

Every petition under the Divorce Act. 1869 (4 of 1869) except perkions under section 44 of the same Act, and every memorandum of appeal under section 55 of the sume Act.

One hundred fifty rupees.

11. Plaint or memorandum of appeal under the Parsi Marriage and Divorce Act. 1936 (3 of 1936).

One hundred fifty rupees.

12. Plaint or memorandum of appeal in a suit by a reversioner under any customary law in force in the National Capital Territory of Delhi for declaration in respect of an alienation of an ancestral land.

One hundred fifty rupees.

13. Application memorandum of appeal for relief under the Delhi Rent Control Act, 1958 (59 of 1958).

One hundred fifty rupees.

- Claims for 14. money (whether secured or unsecured) or a claim to set off made ngainst such claims or counterclaims under the Banking Companies Act, 1949 (10 of 1949).
- (a) Where the amount does not exceeds two thousand five hundred rupces.

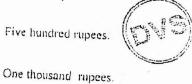
One hundred fifty rupees.

where the amount exceeds two thousand five hundred rupees but does not exceeds ten thousand rupees.

Two hundred fifty rupees.

(c) where the amount exceeds ten thousand rupees.

Five hundred rupees.



- Memorandum of appeal from an order or decision passed under provision of section 45B of the Banking Companies Act, 1949 (10 of 1949).
- (a) Where the amount exceeds five thousand rupees but does not exceeds ten thousand rupees.

(b) where the amount exceeds ten

thousand rupees.

One thousand five hundred rupees.

- Execution petition seeking enforcement of any judgment, order or decree passed by any court.
- (a) When filed before a Civil Two.hundred fifty rupees. Judge:
- (5) when filed before a District Five hundred rupees. Judge:
- (c) when filed before the High One thousand rupees.

| Transfer petition under   |
|---------------------------|
| section 24 of the Code of |
| Civil Procedure, 1908;    |
| or under sections 402 to  |
| 411 of the Code of        |
| Criminal Procedure.       |
| 1973 (2 of 1974)          |
|                           |

- When filed before Session Five hundred rupees. Judge/District Judge.
- When filed before High (b) Court.
  - One thousand rupees.

- 18. Election petition under the Representation of People Act. 1951 (43 of 1951).
- When filed before Chief Metropolitan Magistrate.

Two hundred fifty rupees.

Five thousand rupees.

119 Petition under section 482 of the Code of Criminal Procedure. 1973 (2 of 1974) before the High Court.

Two hundred and fifty rupees.

Criminal petition under section. 397 of the Code of Criminal Procedure, 1973 (2 of 1974).

revision when filed before the High Court.

One hundred rupees.

when filed before a Sessions

Fifty rupees.

21. Criminal Revision Petition under section 401 of the Code of Criminal Procedure, 1973 (2 of 1974), before the High Court.

One hundred rupees.

22 Bail application under section 437 or section 438 of the Code of Criminal Procedure. 1973 (2 of 1974)."

When filed before the High Court.

Two hundred fifty rupees.

when filed before a Sessions Judge.

One hundred rupees.

when filed before a Metropolitan Magistrate.

Fifty rupees.



First Appeal against order under section 104 read with Order 43 of the Code of Civil Procedure, 1908 (5 of 1908).

234-

When filed before the High Court. Two hundred and fifty rupees.

Under the Companies Act, 1956 (1 of 1956) -

when filed before any other court exercising appellate jurisdiction.

One hundred and fifty rupees.

(i) - Any proceeding relating to winding up of a company under chapter Il of part VII of the said Act.

Two thousand and five hundred

| (ii) For   | any | pro  | cecc | ling |
|------------|-----|------|------|------|
| seeking    |     |      |      |      |
| court to   | the | scho | eme  | of   |
| any        | c   | ompi | rom  | isc. |
| arrangen   |     |      |      |      |
| reconstru  |     |      |      | OI'  |
| amalgam    |     |      |      |      |
| chapter \  |     | part | VI   | of   |
| the said A | CL. |      |      |      |

Two thousand and five hundred rupees.

(iii) Any proceeding to prevent oppression and/or mismanagement or any other judicial action under chapter VI of part VI of the said . Act.

Two thousand and five hundred rupees.

(iv) Any other petition under the said Act for taking any judicial action.

Two hundred and lifty rupees.

(v) Any appeal under the Companies Act. 1956 (1 of 1956).

live hundred rupees.

25. Caveat application

When filed before a Civil Judge.

One hundred rupees.

when filed before a District Judge.

Two hundred fifty rupees.

when filed before the High Court.

Five hundred rupres.

Contempt petition under 26. the Contempt of Court Act, 1971 (70 of 1971).

One hundred rupees.

27. Appeal underthe Contempt of Court Act, 1971 (70 of 1971)

One hundred rupees.

28: Motor Vehicles Act. 1988 (59 of 1988).

Claim petition under the Filed before a Motor Accidents One hundred rupees. Claims Tribunal,

29. Appeal under the Motor Vehicles Act, 1988 (59 of 1988) against the award passed by a Motor Accidents Claims Tribunal.

Two hundred and fifty rupees.

Any suit or petition under the Intellectual Property Rights.

When filed before a Civil Judge.

Five hundred rupees.

when filed before a District Judge...

One thousand rupees.

when filed before the High Court.

Five thousand rupees.

Appeal relating to and 31. under the Income Tax Act, 1961 (43 of 1961) or the Wealth Tax Act,

1957 (27 of 1957).

Five thousand rupoes.

Any suit under the 32. Paitnership Act, 1932 (9 of 1932) for rendition of accounts and/or under the Limited

When filed before a Civil Judge.

One hundred or one percentum. of the valuation of the suit, whichever is more:

Liability Partnership Act. 2008.

partition or for any relief when filed before a District Judge. . Two hundred fifty or one the suit whichever is more;

when filed before the High Court.

Five hundred or one percentum. of the valuation of the suit whichever is more.

Revision petition under 33. section 115 of the Code of Civil Procedure, 1908 (5 of 1908), filed before the High Court.

Five hundred rupees.

Revision petition filed 34. under the Delhi Rent Control Act, 1958 (59 of 1958) against the order of the Rent Controller or Rent Control Tribunal. filed before the High Court.

Five hundred rupees.



Any other suit or petition 35. not covered hereinnbove

When filed before a Civil Judge.

One hundred rupees.

when filed before a District Judge.

Two hundred and fifty rupees.

when tiled before the High Court.

Five hundred rupees."

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)